

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)
IA NO. 1301 & 1302 OF 2018 IN
APPEAL NO. 218 OF 2016

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member

Dated: 19th September, 2018

In the matter of :

Hindustan Petroleum Corporation Ltd. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Seshadri
Mr. Samarth Choudhary
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Rajinder Kaul for R-1

Mr. Rajat Navet
Ms. Sanya Talwar for R-2

ORDER
(IA N. 1301 of 2018 – For Early Listing)

We have heard learned counsel, Mr. Samarth Choudhary, appearing for the Appellant and learned counsel, Mr. Rajinder Kaul, appearing for the first Respondent and learned counsel, Ms. Sanya Talway, appearing for the second Respondent.

Learned counsel appearing for the first Respondent, at the outset, submitted that, in the light of the statement made and the reasons stated in the application dated 18.09.2018, the same may kindly be accepted and the matter may kindly be taken up for urgent listing in the interest of justice and equity.

Per-contra, learned counsel appearing for the Appellant and the second Respondent fairly submitted that, in the light of the statement made and the

reasons stated in the application and in the light of the submissions of the learned counsel appearing for the first Respondent, the same may kindly be placed on record and the instant IA may be disposed of.

Submissions made by the learned counsel appearing for the first Respondent and learned counsel appearing for the Appellant and the second Respondent, the same are placed on record.

In the light of the submissions of the learned counsel appearing for both the parties and after careful perusal of the instant application and for the reasons stated therein, the same are accepted. IA is allowed. The matter is taken up for consideration urgently and the IA stands disposed of.

(IA N. 1302 of 2018 – For Recall of Order)

We have heard learned counsel appearing for the first Respondent and learned counsel appearing for the Appellant and the second Respondent.

Learned counsel appearing for the first Respondent, at the outset, submitted that, in the light of the statement made and the reasons stated in paragraphs 2 to 4, the same may kindly be accepted. Order dated 14.09.2018 passed in Appeal No. 218 of 2016 on the file of the Appellate Tribunal for Electricity, New Delhi may kindly be recalled and the matter may kindly be taken up for consideration on 28.09.2018 in the interest of justice and equity.

Per-contra, learned counsel appearing for the Appellant and the second Respondent, inter-alia, contended and fairly submitted that, submission of learned counsel appearing for the first Respondent may kindly be taken on record and in the light of the statement made in paragraphs 3 & 4 of the application, the same may be accepted and an appropriate order may be passed to meet the ends of justice.

Submissions made by the learned counsel appearing for the first Respondent and learned counsel appearing for the Appellant and the second Respondent, as stated above, are placed on record.

In the light of the submissions of learned counsel appearing for both the parties and after careful perusal of the statement made in paragraphs 3 & 4 of the application, the same are accepted. IA is allowed. Order dated 14.09.2018 passed in Appeal No. 218 of 2016 on the file of the Appellate Tribunal for Electricity, New Delhi is recalled.

Registry is directed to post the Appeal No. 218 of 2016 for consideration on **28.09.2018**.

(Justice N. K. Patil)
Judicial Member

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(B. N. Talukdar)
Technical Member (P&NG)